

(2023) 05 GUJ CK 0098

In the Gujarat High Court

Case No : R/Special Criminal Application No. 6250 Of 2023

Indranath Ramkishor Mishra

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 25-05-2023

Acts Referred:

Citation : (2023) 05 GUJ CK 0098

Hon'ble Judges : M. K. Thakker, J

Bench : Single Bench

Advocate : Hardik Mehta

Final Decision : Allowed

Judgement

M. K. Thakker, J

1. Rule. Learned Additional Public Prosecutor waives service of rule on behalf of respondent – State.
2. By way of the present application, the applicant-through jail has prayed to release him on parole leave on the ground of preferring appeal before this Court.
3. Considering the Jail record of the applicant-convict and considering the averments made in this application, the present application deserves to be allowed. The applicant-convict is ordered to be released on parole leave for a period of two weeks from the date of his actual release on usual terms and conditions as may be imposed by the Jail Authority and on condition to furnish one local surety.
4. The applicant to mark his presence before the concerned Police Station twice during his parole leave. The applicant-convict shall surrender before Jail Authority on completion of parole leave, without fail. Rule is made absolute to the aforesaid extent. Registry is directed to send a writ of this order to the concerned jail authority forthwith.